

Central Administrative Tribunal
Principal Bench, New Delhi.

(5)

CP-313/2004 in
QA-2109/2002

New Delhi this the 24th day of January, 2005.

Hon'ble Shri V.K. Majotra, Vice-Chairman(A)
Hon'ble Shri Shanker Raju, Member(J)

1. Sukhpal
S/o Sh. Beni Ram,
Waterman Cum Farash
RMS-Kasganj(Etah).
2. Girish Chandra,
S/o Sh. Banshi Prasad,
Waterman Cum Farrash
RMS-Bareilly.
3. Guru Dayal Saxena,
S/o Sh. Murarilal Saxena,
Waterman Cum Farrash,
RMS-Bareilly.

..... Petitioners

(through Sh. D.P. Sharma, Advocate)

Versus

1. Sh. Vijay Bhushan,
Secretary,
Ministry of Communication and I.T.
Department of Posts,
Dak Bhawan,
Sansad Marg,
New Delhi.
2. Sh. R.R.P. Singh,
Postmaster General,
Bareilly Region,
Bareilly.
3. Sh. S.P. Srivastava,
S.R.M. "BL Division,
Bareilly.

..... Respondents

(through Sh. Yashpal, proxy for Sh. A.K. Bhardwaj, Advocate)

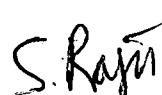
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Order (Oral)

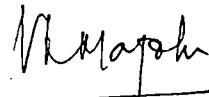
Hon'ble Sh. Shanker Raju, Member(J)

It is stated at the Bar by the learned proxy counsel for respondents that directions of this Court have been implemented and compliance affidavit will be filed.

With the above observations, CP is disposed of. Notices to the respondents are discharged. However, respondents to file compliance affidavit within a week.



(Shanker Raju)
Member(J)



(V.K. Majotra)
Vice-Chairman(A)

/vv/